

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE 16th DAY OF APRIL 1987

Present : Hon'ble Sri Ch. Ramakrishna Rao - Member (J)

Hon'ble Sri L.H.A. Rego - Member (A)

APPLICATION No.1608/86

G.Venkatachalam
Sorting Postman
Smathan Nagar Post Office
Bangalore 52

(Sri M.R. Achar, Advocate)

and

1. Senior Superintendent of Post Offices
East Division, Bangalore 1
2. Director General of Postal Services
Dak aur Tar Bhawan, New Delhi - Respondents

(Sri M.V. Rao, Advocate)

This application came up for hearing before
this Tribunal and Hon'ble Sri Ch. Ramakrishna Rao,
Member (J) today made the following

O R D E R

The prayer in this application is to set
aside the orders dated 1-4-1986 and 2-7-1986 passed
by the Senior Superintendent of Post Offices, East
Division, Bangalore (R1) directing recovery of
Rs.1,101. 50 p from the applicant.

2. In para 6 of the reply filed on behalf of the
respondents it is stated that the applicant has preferred
a revision petition to the Director General of Postal
Services (R2) which is still pending final disposal.

...2

(Signature)

We, therefore, direct R2 to dispose of the revision petition within a period of ~~two~~ ^{three} months from the date of receipt of this order by a speaking order after affording an opportunity to present ~~case~~ his case. If, however, the applicant is aggrieved he is at liberty to move this Tribunal.

3. In the result the application is disposed of subject to the above directions. In the circumstances there will be no order as to costs.

Endorsements
Member (J) 16.4.87

Signature
Member (A) 16.4.87